

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-165/2014/6793/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Debasish Bhattacharjee,
Principal Judge,
Family Court, Nalbari.

Dated Guwahati, the 28th July, 2023.

Sub:- **Earned leave.**

Ref:- Your letter No. FC.NLB/08/2019/520 Dated 26.07.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 12 (Twelve) days from 31.07.2023 to 11.08.2023, alongwith station leave permission, from the evening of 28.07.2023 till the morning of 14.08.2023** (prefixing 16.07.2023; suffixing 22.07.2023 & 23.07.2023), has been granted subject to submission of your Leave Admissibility Report, from the office of the Principal Accountant General (A&E), Assam. Further, you have been allowed to hand over charge to the Counsellor, Family Court, Nalbari before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-165/2014/6794-6795/A, dated 28/07/23.

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29 for information and necessary action. Copy of duly filled in leave application in the prescribed format is enclosed herewith.
- ✓2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

[Signature]